

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 215
(IB)-1120(ND)2018
IA-1898/2022

IN THE MATTER OF:
Corporation Bank

... **Applicant/Petitioner**

Versus

M/s. Clover Forging & Machininh Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 13.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/Liq. : Adv. Gaurav Mitra, Adv. Jojan Gandha Ray, Adv. Ishan Saha

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1898/2022: Ld. Counsel appearing for the Applicant submitted that the arguing counsel is on his legs before the Principal Bench of this Tribunal, and requested for pass-over. We have already acceded requests for pass-over in a couple of matters. It is not feasible to pass over, all the matters. Nevertheless, in the interest of justice, the hearing is deferred to 11.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)